

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 8847/2023

(Arising out of impugned final judgment and order dated 23-06-2023 in MCRC No. 1258/2023 passed by the High Court Of Chhatisgarh At Bilaspur)

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139933/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Malak Manish Bhatt, AOR
Mr. Harshvardhan Parganhia, Adv.
Ms. Neeha Nagpal, Adv.
Mr. Mandeep Singh, Adv.
Mr. Aditya Chopra, Adv.
Mr. Harsh Srivastava, Adv.
Mr. Sidak Anand, Adv.
Ms. Arshiya Ghose, Adv.
Mr. Manan Khanna, Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Sairica Raju, Adv.
Mr. Chandra Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

When this matter is called on, we are apprised that Mr. Raju, learned Additional Solicitor General who was addressing us is indisposed today.

List on 05.12.2023 at 02:00 p.m.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)